

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-523

CP No.-114/241/242/ND/2022

IN THE MATTER OF:

Dharmendra Kumar

.....Applicant

Vs.

Sontsa Beverage & Food Pvt. Ltd. & Anr.

.....Respondent

SECTION

U/s 241-242

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rakesh Wadhwa, Ms. Priyanshi Agrawal, Advs.

For the Respondent : Mr. Himanshu Harbola, Adv. for R 4

ORDER

Ld. Counsel on behalf of the Petitioner is present. No one is present on behalf of Respondent No. 1 to Respondent No. 3. Proxy counsel on behalf of the Respondent No. 4 is present and submitted that they have filed their reply, however, the reply is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Respondent No. 4 may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. List the matter on **05.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)